

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**IA- No. 85 of 2011 in**  
**D.F.R. No.428 of 2011**

**Dated :24<sup>th</sup>May, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Maharashtra State Electricity Distribution Company Limited ... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. Vikas Singh, Sr. Adv. With**  
**Mr. Abhishek Mitra & Ms. Puja Priyadarshini**

**ORDER**

It is noticed that on behalf of Respondent No.2 Ms. Sampada Narang, the learned counsel has undertaken to file Vakalatnama. It is represented by the learned counsel for the Appellant that the papers have been served on her. However, notice has not been issued to other Respondents. Today, learned counsel for the Respondent No.2 is also absent.

Therefore, issue notice to other Respondents returnable on 01.07.2011. Dasti service is permitted.

Post the matter on **01.07.2011.**

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. KarpagaVinayagam )**  
**Chairperson**

**TS/KS**